

(a) whether the licence and lease of Bagiya Restaurant of Ashoka Yatri Niwas has been cancelled following the incident of burning of the body of a murdered woman whose death had occurred in mysterious circumstances;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c) Yes, Sir. ITDC has issued a legal notice on 14th July 95 for termination of the licence agreement and vacating the occupied premises forthwith.

[Translation]

Tata-Singapore Airlines

822. SHRIMATI SUMITRA MAHAJAN : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government have taken any final decision in regard to joint venture of Tata-Singapore Airlines;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) The proposal received from Tata-Singapore airlines to operate a domestic airlines in India has not been approved by the Government.

(c) In order to ensure safety, security and orderly growth of air transport operations, it has not been considered possible, at present, to allow new agencies to start air transport services due to existing infrastructural constraints at the airports.

[English]

Awards to the Autonomous District Councils

823. DR. JAYANTA RONGPI : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to bring the Autonomous District Councils under the purview of the Finance Commission;

(b) if so, the terms and conditions fixed therefor; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :

(a) to (c) The 10th Finance Commission was constituted by the Presidential order dated 15th June, 1992. The terms of reference of the Commission did not contain any reference to the Autonomous District Councils. The Commission had submitted its report on 26th November, 1994. The Report together with an Explanatory Memorandum on the action taken on the recommendations of the Finance Commission was laid on the table of Parliament of 14th March, 1995. The recommendations as accepted by the Government are valid upto 1999-2000.

[Translation]

Hotels, Motels and Guest Houses in U.P.

824. DR. SAKSHIJI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the details of hotels, motels and guest houses built with the assistance of Central Government in Uttar Pradesh;

(b) the financial assistance given by Union Government in this regard; and

(c) the number of hotels and guest houses built in the State by Union Government during 1994-95?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c) The Department of Tourism, Government of India does not undertake any construction work itself, but provides financial assistance to the State Government to construct tourist lodges, wayside amenities, yatri niwasas, cafeterias and some tented accommodation. Financial assistance sanctioned to the State of U.P. for these purposes are :

1992-93	Rs. 37.06 lakhs
1993-94	Rs. 52.04 lakhs
1994-95	Rs. 72.51 lakhs

[English]

Fall in Income of IA And AI

825. SHRI N. DENNIS :
SHRI DATTA MEGHE :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the income of Indian Airlines and Air India has fallen sharply due to emergence of the private sector;

(b) if so, the details thereof for the last two years; and